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SLP(C)No. 17482 OF 2002
ITEM No.42

Court No. 7

SECTION XVIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.17482/2002
(From the judgement and order dated 16/05/2002 in OWP 366/01
of The HIGH COURT OF J & K AT SRINAGAR)

MEDICAL COUNCIL OF INDIA

Petitioner (s)

VERSUS

DEEBA FARHAT & ORS.

Respondent (s)

With

SLP(C)No.17848/2002, SLP(C)No.18086/2002, SLP(C)No.18235/2002, SLP(C)No.18258/2002

[With apln.for permission to place addl.documents on record & with
prayer for interim relief and office report & exemption from filing
c/c of the impugned judgment]

Date : 31/01/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s) Mr.KN Rawal,SG
M/s A.Mariarputham,Aruna Mathur,Adv.s.for
M/s Arputham,Aruna & Co.

For Respondent(s) Mr.Kapil Sibbal,Sr.Adv.
Ms.Shubham Lone,Adv.
Mr. M.N. Shroff,Adv.

M/s Maninder Singh,Pratibha M.Singh,
Ankur Talwar,Kirtiman Singh,Angad Chopra,Adv.s.

Mr.RN Trivedi,ASG
M/s JK Bhatia,Prateek Jalan,
DS Mahra,RN Poddar,Adv.s.

Mrs.K. Sarada Devi,Adv.
Ms. Purnima Bhat,Adv.
Mr.Anis Suhrawardy,Adv.

UPON hearing counsel the Court made the following
O R D E R

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Permission granted.

Leave granted. Printing dispensed with. Appeal
shall be heard on the SLP paper-books. Additional
documents may be filed within eight weeks. Original
record need not be requisitioned.

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The interim order passed on 16th September, 2002
will continue till decision of the appeal.
Hearing expedited. Liberty to mention.
Union of India is directed to produce the Scheme

referred in the letter dated 4.12.2000 which is at page
94 of the paper-book within four weeks.

.SP1

[Naresh Kumar]
Court Master

[VP Tyagi]
Court Master